

Table a copy each of the following papers (Hindi and English versions):—

(1) (i) Annual Report of the Saha Institute of Nuclear Physics, Calcutta, for the year 1980-81 along with Accounts and the Audit Report thereon.

(ii) A statement regarding (a) Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1980-81 and (b) reasons for delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT—4686/82].

(2) (i) Annual Report of the Tata Memorial Centre, Bombay, for the year 1980-81 along with Accounts and the Audit Report thereon.

(ii) A statement regarding (a) Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1980-81 and (b) reasons for delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT-4267/82].

EMPLOYEES' FAMILY PENSION (AMENDMENT) SCHEME, 1982, UNDER EMPLOYEES' PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS ACTS, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARAMVIR): I beg to lay on the Table a copy of the Employees' Family Pension (Amendment) Scheme, 1982 (Hindi and English versions) published in Notification No. G.S.R. 360(E) in Gazette of India dated the 28th April, 1982, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-4288/82].

BUSINESS ADVISORY COMMITTEE

THIRTY-SECOND REPORT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I beg to move:

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 20th July, 1982."

MR. SPEAKER: Now, Shri G. M. Banatwalla and Dr. Subramaniam Swamy have given the notice of their amendments to the 32nd Report of the Business Advisory Committee. They may now move one by one.

SHR G. M. BANATWALLA (Pan-nani): Mr. Speaker, Sir, I beg to move:

"That for the original motion, substitute—

"The 32nd Report of the Business Advisory Committee be referred back to the Committee to fix some other suitable date for discussion under Rule 193 on the situation in Labanon.

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, I beg to move:

"That in the Motion, add at the end—

"The further, the time allowed to the Salary of Members Amendment Bill 1982, be increased to five hours."

I would explain, why. I have the right to explain.

MR. SPEAKER: You may explain later on.